

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/00304/2021

This the 23rd day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Nazir Hussain (Age 56 Years) S/o Kal Khan, R/o Darhal, Hiltok Tehsil Darhal, District Rajouri (J&K) PIN-185135 (Belt No. 99/AP 5th Bn, ARP-881325) Designation Head Constable Present Place of Posting: JKAP 5th BN PCR Sgr.
2. Gulzar Mohammad (Age: 46 Years) S/o Hussain Mohammad R/o Bari Khad, Smailpur, Bari Brahma, Samba (J&K) PIN-181133 (Belt No. 607/IR 18th Bn, ARP-016697) Designation: Selection Grade Constable Present Place of Posting: DPL, Jammu.
3. Nazir Ahmad Lone (Age: 43 Yrs.) S/o Ghulam Nabi Lone R/o K. Kalan, Mahind, Srigufwara, District Anantnag (J&K) PIN-192124 (Belt No. 120/11th Sec, ARP-016899) Designation: Constable Present Place of Posting: JKAP 11th Bn Security, Humhama, Budgam.

.....Applicants

(Advocate: Mr. Showkat Ahmad Makroo)

Versus

1. Union Territory of Jammu and Kashmir Commissioner/Secretary to Government, Home Department, J&K Civil Secretariat, Jammu/Srinagar-PIN-180001
E-Mail: jkhome.nic.in.
2. Director General of Police J&K Police Headquarter Jammu PIN-180001.
E-Mail:phqjk@jkpolice.gov.in
3. Additional Director General of Police Security/L&O/HG, J&K, Jammu, PIN-180001.
E-Mail:phqjk@jkpolice.gov.in

4. Senior Superintendent of Police, Security, Kashmir, Srinagar, PIN-190001.
E-Mail:phqjk@jkpolice.gov.in

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

ORDER [ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicants submits that the appeals preferred by the applicants on 17.10.2020 are still not decided by the respondents. Learned counsel for the applicants submits that the applicants would be satisfied if direction is given to the respondents to consider and decide the appeals dated 17.10.2020 of the applicants within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to the respondents to consider and decide the appeals dated 17.10.2020 of the applicants within a period of one month from today by passing a detailed and speaking order and under intimation to the applicants. It is provided that if a request is made by the applicants for personal hearing while deciding their appeals, the respondents may allow them to hear personally.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present O.A.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/